

CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

S/1. MA 060/00918/2015 in CP No. 060/00105/2015 in O.A.
No. 060/00210/2014

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(Pritam Kaur Vs. Sarvjit Singh & Ors.)

01.09.2015

Present: Sh. J.R. Syal, counsel for the applicant.
Sh. Rohit Mittal, proxy counsel for respondent no. 1 & 2.
Sh. Barjesh Mittal, counsel for respondent no. 3.

1. The present MA has been filed by the applicant seeking correction in title of the order dated 03.08.2015 wherein inadvertently instead of 'Sarvjit Singh & Ors.', 'Sarvjit Kaur & Ors' has been recorded.
2. Issue notice to the counsel opposite.
3. Sh. Rohit Mittal, proxy advocate and Sh. Barjesh Mittal, Advocate appear and accept notice on behalf of respondent no. 1 & 2 & respondent no. 3, respectively. They have not raised any objection to the allowance of the prayer made in the MA.
4. For the reasons stated in MA, the same is allowed. The title '*Pritam Kaur Vs. Sarvjit Kaur & Ors*' as recorded in order dated 03.08.2015 be read as '*Pritam Kaur Vs. Sarvjit Singh & Ors.*'. The Registry is directed to make necessary correction in the relevant order.
5. MA stands disposed of accordingly.

(RAJWANT SANDHU)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

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